

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-120/2003/11460/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, MACT,
Goalpara.

Dated Guwahati the ^{1st} ~~November~~ ^{December}, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. MACT/GLP/2023/1660 dtd. 23.11.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for six days from 11.12.2023 to 16.12.2023** (prefixing 09.12.2023 & 10.12.2023; suffixing 17.12.2023), **alongwith station leave permission, from the evening of 09.12.2023, till the morning of 17.12.2023**, subject to submission of her Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the District and Sessions Judge, Goalpara and in his absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-120/2003/11461-11463/dated , 01-12-23

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The District and Sessions Judge, Goalpara.
- ✓ 3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)


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